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930. SHRI CHIMANBHAI MEHTA: SHRI SOM PAL: SHRIMATI MIR A DAS;

Will the Minister of WATER RESOUR-CES be pleased to state;

- (a) whether Government would make selective exceptions for attracting debentures for State Government's huge projects like Narmada-Sardar Sarovar dam and canals involving escalating expenditures of RS. 12000 crores and highly profitable returns; and
- (b) whether Government would permit NRIs to invest in Narmada-Sardar Sarovar debentures so that foreign exchange may accrue to Government?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) According to the present policy, only Central Government Public Sector Undertakings have been allowed to issue bonds. Consideration of a proposal to raise resources from non-Resident Indians for the Sardar Sarovar Project by floating 'India Unity Certificates' has been deferred, for the time being.

## Comprehensive agricultural policy

931. SHRI CHIMANBHAI MEHTA: SHRI SOM PAL: SHRIMATI MIRA DAS.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government would come forward with comprehensive agricultural policy in near or coming future; and
- (b) what are the major recommendations and observations of Shri Sharad Joshi Committee; and also those which are going to be accepted by Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):

- (a) On receipt of the comments from the State Governments and others on a draft agricultural policy resolution circulated in March. 1991, further action will be considered.
- The Standing Advisory Committee (b) Chairmanship of Shri Sharad under the had in a document entitled 'Na-Joshi, tional Agricultural Policy' sent its comments on an original draft of Agricultural Policy Resolution prepared by the Department of Agriculture. The Commit-, tee's observations and formulations were considered when the final draft was prepared by the Government for circulation amongst the State Governments and Agricultural Universities. The Policy is yet to be finalised.

## दिल्ली विकास प्राधिकरण द्वारा ग्रधिगृहीत की गई भूमि

932 श्री रणजीत सिंह : क्या शहरी विकास मंत्री यह बताने की खपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली विकास प्राधिकरण द्वारा दिसम्बर, 1990 तक ग्रिधगृहीत की गई भूमि के बड़े भाग पर लोगों ने ग्रनिधकुत कब्जा कर लिया है;
- (ख) यदि हां, तो दिल्ली विकास प्राधिकरण द्वारा दिसम्बर, 1990 तक ग्रिधगृहीत की गई खाली भूमि का कुल क्षेत्रफल कितना था:
- (ग) लोगों द्वारा श्रनधिकृत रूप से कब्जा की गई भूमि का कुल क्षेत्रफल कितना है श्रौर इस भूमि के कुल कितने भाग में गंदी बस्तियां बस चुकी हैं;
- (घ) क्या सरकार ने खाली भूमि की सुरक्षा के लिए कोई प्रबंध किए हैं; ग्रौर
- (ङ) यदि हां, तो दण्डित किए गए व्यक्तियों की संख्या कितनी है और भूमि पर अनिधिकृत कब्जा होने देने के जिम्मेदार व्यक्तियों को प्रशासन ने किस प्रकार का दण्ड दिया है?